

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 2

SERVICE TAX Appeal No. 12626 of 2018

[Arising out of Order-in-Original/Appeal No OIA-VAD-EXCUS-001-APP-164-2018-19 dated 29.06.2018 passed by Commissioner of Central Excise & ST, Vadodara]

Emtici Engineering Limited

Anand Sojitra Road,
Vallabh, ANAND, GUJARAT

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Vadodara Respondent

1st Floor, Central Excise Building,
Race Course Circle, Vadodara, Gujarat-390007

APPEARANCE :

Shri Murgesh Pandya, Advocate for the Appellant

Shri Vinod Lukose, Superintendent (Authorised Representative) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/11160 / 2020

DATE OF HEARING/ DECISION : 15.09.2020

RAMESH NAIR :

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

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